

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

RA No.21/2004 in  
MA 296/2004 and MA 297/2004  
in  
O.A.No.413/2002

New Delhi, this the 12<sup>th</sup> day of March, 2004.

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Union of India & Others

-Applicants

-Versus-

Hassu

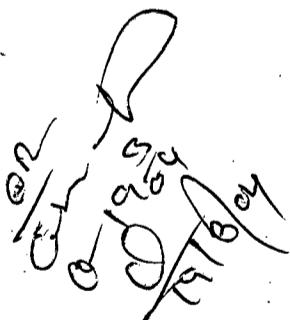
-Respondent

ORDER (BY CIRCULATION)

On consideration of review I am of the view that the directions are to work out the pensionary benefits in accordance with rules. If the rules do not permit, respondents are at liberty to take appropriate action. With these observations RA is dismissed.

  
(Shanker Raju)  
Member (J)

'San.'

  
Q/R  
G/R  
A/R  
D/R  
S/R